

DIVISION BENCH

O-124

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/411(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd July, 2021, 10:30 A.M

Name of the Company	OVERTOP MARKETING PVT. LTD. Vs. BASU & CO ROAD CONTRACTORS PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

- | | | |
|----|---|----------------------------|
| 1. | Ms. Micky Chowdhury, Advocate |] For Operational Creditor |
| 2. | Mr. Sandip Ghosh, Advocate |] |
| 1. | Mr. Arun Kumar Gupta, RP in CP(IB)
No.2050(KB)2019 |] Self
] |

ORDER

1. *Vide* order dated 19/02/2020 in CP(IB) No. 2050(KB)2019, this Adjudicating Authority has admitted the petition against the Corporate Debtor herein, thereby commencing CIRP. In view of this the present petition has become infructuous and is **dismissed** as such. Since the matter is receiving consideration of this Adjudicating Authority, the delay in filing claim with the RP is condoned. RP is directed to include the claim in the Information Memorandum by amending the Information Memorandum accordingly.

2. File be consigned to records.

(Harish Chander Suri)
Member (Technical)
hb.

(Rajasekhar V.K.)
Member (Judicial)